## NATIONAL COMPANY LAW TRIBUNAL <u>NEW DELHI BENCH</u> <u>NEW DELHI</u>

**C. P. NO**. 77(ND)2008 **CA. NO**.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE COMPANY: M/s. Sirhind Club Limited

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ISHA JHA -	Advocate	for Petitioner	Ishafle
2.	DHAWALJAN,	V ADVOLATE	RESPONDENT	Phone Jain

## ORDER

A request for adjournment is being made by the Ld. Counsel for the respondents on the ground that the arguing counsel is down with fever.

2. Ld. Counsel for the petitioner vehemently opposes the adjournment even on in this ground, stating that whenever the arguments are to be heard in the contempt proceedings, an adjournment is ordinarily sought by the respondents.

3. Be that as it may, this is the last opportunity which is being given to the respondents.

4. List all pending applications for arguments and disposal on 20.10.2016

(Ina Malhotra) Member Judicial